the Wealth Tax Act have been issued, 1s 31-3-95, and the limitation dates for assessment year 1991-92 and 1992-93 are 31-3-94-and 31-3-95 respectively.

- (f) Yes, Sir.
- (g) The partnership firms in which Ms. Jayalalitha is a partner alongwith Mrs. Sastkala, as admitted in the returns, are:
 - 1. M/s. Jaya Publications
 - 2. M/s. Sasi Enterprises.

Uti's Term Lending Functioning

152. DR. ISHWAR CHANDRA GUPTA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to segregate Unit Trust of India's term lending functions from mutual fund activities;
 - (b) If so, what are the reasons therefor;
- (c) the discrepancies noticed in the functioning of UTI so far;
- (d) whether the bifurcation of the orgamisation will affect public deposits; and
- (e) the names of the institutions of which UTI lend money and at what rates of interests?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (d) The Government is examining all aspects relating to the Unit Trust of India in connection with the proposal to bring its mutual fund schemes under the regulatory framework of Securities and Exchange Board of India. At present, there is no formal proposal to segregate UTI's term lending functions from mutual fund activities. No discrepancies in the functioning of UTI hav.

(e) UTI extends loans to leading financial institutions such as IDBI, ICICI, IFCI, Indian Railway Finance Corporation, HDFC and also to large public sector undertakings. At present, the rate of interest charged on the loans is 16.5% per annum.

Release of DA to Central Government Employees

153. SHRI TRILOKI NATH CHATURVEDI:

DR. MURLI MANOHAR JOSHI:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government have decided to freeze D.A., bonus and LTC to Central Government employees with immediate effect:
- (b) if so, what are the details and reasons for such a move; and
- (c) if the answer to part (a) above be in the negative by when Government propose to release the DA instalment to Central Government employees which became due on 1st January, 1993?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. ♥. CHANDRASHEKHAR MURTHY): (a) No. Sir.

- (b) Does not arise.
- (c) Additional instalment of Dearness Allowance due w.e.f. 1-1-1993, to the Central government employees has been released.

Control over stock markets

154. SHRI B. K. HARIPRASAD: Will the Minister of FINANCE be pleased to state what steps Government proposed to take to clean up the stock markets of non-descript companies who promote fiction and disappear after collecting crores of rupees from the pockets of small investors?